The Insolvency and Bankruptcy Code, 2016 (IBC) is one of the most significant reforms in Indian financial sector in recent years. Since its promulgation in 2016, IBC has facilitated timely resolution of stressed assets and brought about tangible improvement in the business climate of the country.

To keep pace with dynamic developments in the market and to address issues that emerged during the implementation of IBC, Central Government and the Insolvency and Bankruptcy Board of India (IBBI) have made necessary amendments in the law. Any new law evolves over a period of time and as the IBC enters the sixth year of its implementation, all stakeholders look forward to effective outcomes.

To mark the five years of implementation of IBC, this virtual conference is being organised by FICCI, under the aegis of IBBI with the objective of ensuring success of IBC and chart the way forward.

WHO SHOULD ATTEND
Banker’s, CEO’s, CFO’s, Resolution Applicants, Private Equity Investors, Institutional Investors, ARC’s, Insolvency Professional’s, Company Secretary, Capital Market Intermediaries, Legal Firms, Portfolio Managers, Management Consultants, Foreign Investors, Angel Investors

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